

**CALLING ATTENTION: TABLED BY SHRI MICHAEL LOBO, MLA,
CALANGUTE CONSTITUENCY TO BE ANSWERED ON 06/08/2014.**

“Fear and apprehension in the minds of the people of Calangute due to lack of action from law enforcement agency due to the present system that tacitly allow prostitution activities under the guise of Government approved massage parlour/Spa and Ayurvedic treatment centres. Steps Government intends to take to solve the issue by bringing in legislation to amend the present license issuing system ”.

REPLY TO CALLING ATTENTION:

In this context, it is stated that the massage parlours/spas and Ayurvedic treatment centers in the State are raided by the Police Authorities on receipt of information about the illegal activities carried out. As on date there are 31 registered spas/massage parlours in the State of Goa. During the period from the year 2012 to 2014 (till 30th June 2014) following raids were conducted and cases reported as under:-

Year	Reported	Charge Sheeted	Pending Trial	Under Investigation
2012	05	03	03	02
2013	03	0	0	03
2014 (Upto 30 th June 2014)	07	0	0	07
Total	15	03	03	12

On receipt of information/complaint through sources/informant regarding illegal activities carried out at the parlours/spas, legal action is being initiated as per the provision of existing law.

In respect to the bringing legislation to amend the present licence issuing system the Government intends to solve the issue by bringing in suitable Legislation to amend the present licence issuing system, the proposal is under examination and yet to be finalized.
